GOVERNMENT OF INDIA HEALTH AND FAMILY WELFARE LOK SABHA

UNSTARRED QUESTION NO:1714 ANSWERED ON:16.08.2013 MEDICAL ENTRANCE TEST . Meghwal Shri Arjun Ram ;Premajibhai Dr. Solanki Kiritbhai;Ray Shri Rudramadhab ;Tagore Shri Manicka

Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

(a) whether the Government has assessed/reviewed the Supreme Court's decision to quash the proposed common medical entrance test viz. National Eligibility and Entrance Test (NEET);

(b) if so, the details thereof and the follow up action being contemplated by the Government thereon;

(c) the manner in which entrance examinations are likely to be conducted for the Government and private medical colleges following the said decision of the Supreme Court in the country;

(d) whether the Government proposes certain fresh measures to curb various malpractices including demand of capitation fees for admission into the medical colleges in the wake of Supreme Court's decision; and

(e) if so, the details thereof?

Answer

THE MINISTER OF HEALTH AND FAMILY WELFARE (SHRI GHULAM NABI AZAD)

(a) & (b): Yes. the Government is of the opinion that it would be in the larger interest of the society and students aspiring to study medicine to have National Eligibility –cum- Entrance Examination Test (NEET). Therefore, it has decided to file a review petition against the majority judgment delivered by the Hon'ble Supreme Court on 18.07.2013 in Christian Medical College, Vellore vs. Union of India & Others, has been filed.

(c) to (e): Since the Government has decided to file a review petition, further course of action would depend on the outcome of the review petition.